

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:221
ANSWERED ON:21.07.2015
Delay in Environmental Clearance
Nagar Shri Rodmal

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether some of the States are responsible for delay in granting environmental clearances for various projects;
- (b) if so, the details thereof, State-wise including Madhya Pradesh; and
- (c) the steps being taken by the Government to solve these issues with each of the concerned States during the remaining period of the 12th Five Year Plan?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI PRAKASH JAVADEKAR)

(a) & (b) No, Sir. The state wise list of projects under appraisal is at Annexure-1.

(c) The initiatives taken by the Ministry inter alia include delegating more powers to States, exempting the construction of industrial shed, school, college, university, hostels for educational institution from requirement of EC subject to following environmental guidelines, exemption to all highway projects in border States from the requirement of ToR and exempting all linear projects in border States from the requirement of public hearing subject to suitable conditions prescribed by the Ministry, non requirement of no objection for transfer of environment clearance of cancelled coal block to legal person to whom such block is subsequently allocated and also without referring it to EAC/SEAC, standardising the Terms of Reference for preparation of EIA Report, increasing the validity of Environment Clearance from 5 to 7 years. The Ministry has launched web portal for online application for EC to category 'B' projects under State Environment Impact Assessment Authority (SEIAA)/ State Environment Appraisal Committee (SEAC).
